

[प्रश्नसमूह महोदय]

कार्लिंग एटेंशन नोटिस वगैरह रोज़ ले लिया जाये, तो मुझे क्या एतराज है ?

श्री हुकम चन्द कछवाय : बारी बारी ले लिया जाये। उस से सब झगड़ा समाप्त हो जायेगा।

Shri H. N. Mukerjee: I am very sorry to have to say that you had been pleased to comment adversely on the conduct of some of us who had brought up this matter of a calling-attention-notice which you had disallowed. I was a signatory to that matter, and the only communication which I got was that it was disallowed; only one word 'Disallowed' was communicated to me. Shrimati Renu Chakravartty had seen you, and she has just told the House that you had not told her that the matter had been sent on to the Prime Minister and it might conceivably come up before the House. It was only after representatives of different groups in the House had expressed that the Prime Minister has been good enough to tell us that he is going to look into this matter and tell the House something about it.

In this case, therefore, we proceeded with the greatest possible respect, and you can see from the reaction among different sections of the House that this was a matter which agitated people's minds, and, therefore, I am rather sorry that on this occasion particularly you had singled us out for making some adverse comments in regard to our conduct in relation to you.

Mr. Speaker: It became necessary because Shrimati Renu Chakravartty had a talk with me, and I had told her that I had disallowed that; I had added at the same time that the discussion could take place, but that would be when the discussion was going on, and there were so many opportunities for it, and would also like this to be discussed but not in response to this calling-attention-notice. I had conveyed this also that I would

like this to be discussed, but let this be discussed some time later but not in this manner. That information probably was not conveyed to Shri H. N. Mukerjee.

Shrimati Renu Chakravartty: That was not conveyed to me. Often you have told us that we should not try to bring this House into disrepute. When all the Parliaments of the world are being seized of it, and the papers say that Mr. Wilson was forced after the Question Hour to make a statement on this in the House of Commons, would it not be against our interest if our Parliament is not permitted to take notice of it?

Shri Hem Barua: But for this interruption, possibly, the Prime Minister would not have come out with a categorical assurance that he would make a statement here.

Shri Vasudevan Nair: Government do not move in this matter.

Mr. Speaker: Papers to be Laid on the Table. Shri T. T. Krishnamachari.

श्री मधु लामये : नेपाल में जो गिरफ्तारी हुई, उस के बारे में नन्दा जी भी कुछ कहें।

12.16 hrs.

PAPER LAID ON THE TABLE

COMPANIES TRIBUNAL RULES

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of the Companies Tribunal Rules, 1965, published in Notification No. GSR. 280 dated the 22nd February, 1965, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library, see No. LT-4053/65].